

CP NO. 127(ND)/2015  
RT No.11/2016

Anil Chopra

...Petitioner

Versus.

M/s Anant Tools Pvt. Ltd. & Ors.

...Respondents

**Present:-** Mr.Rajinder Mahajan, Advocate for Petitioner.  
Mr. Hemant Sharma, Advocate for respondents

Learned counsel for petitioner has filed affidavit along with Annexure-1 detailing the shares of each member and share pattern from the years 2007-08 onwards. Copy of the same has been supplied to the respondents. Annexure-1 be taken on record. Objections, if any, to Annexure-1 may be filed by the next date with advance copy to the other side. Learned counsel for respondents seeks time to argue the case as his mother is quite unwell.

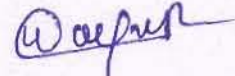
Post the matter to 27.10.2016 for arguments.

This file was received by transfer from the Company Law Board and taken up for the first time by the Tribunal on 26.07.2016 on which date the petitioner was directed to file affidavit detailing the shares of each member and the share pattern for the years 2007-08 and 2008-09. The same has been filed today i.e. on 07.10.2016. A request be submitted to the Hon'ble President, National Company Law

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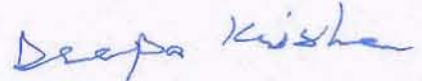
Tribunal, New Delhi seeking three months more time for disposal of the case.



(Justice R.P. Nagrath)  
Member (Judicial)

October 07, 2016

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(Deepa Krishan)  
Member (Technical)